

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2444
TO BE ANSWERED ON 11TH MARCH, 2016**

NEET

2444. SHRI CH. MALLA REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the National Eligibility and Entrance Test (NEET) for admission to under graduate and post graduate medical courses is mandatory for all the Government and private medical colleges including All India Institute of Medical Sciences (AIIMS);
- (b) if so, the details thereof;
- (c) whether all the States/UTs have accepted the proposal for the said common medical entrance tests from 2013-14;
- (d) if so, the details thereof and if not, the reasons therefor along with the steps taken by the Government to address their concerns; and
- (e) the manner in which the said common entrance tests are likely to be conducted in the country?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (e): The Indian Medical Council (IMC) Act, 1956, empowers MCI to prescribe the minimum standard of medical education required for granting recognized medical qualifications by Universities or medical institutions of India. MCI with the prior approval of Central Government had notified the National Eligibility cum Entrance Test (NEET) for admission to UG/PG Medical Courses. The Hon'ble Supreme Court vide its judgement dated 18.7.2013 in NEET related cases quashed the implementation of NEET. The Central Government has filed a review petition before the Hon'ble Supreme Court.